

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 741 Dated: 29/12/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Vasudha Sharma
D/O Ganesh Sharma
R/O H.No.20, Ward No.11, Vijyapur, Samba

vide notification No. 522-dated 10.7.18 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) 20-12-20
Registrar (Adm.)

No: 24072-77/LP Dated: 29/12/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Vasudha Sharma, Advocate
for information and necessary action.

Registrar (Adm.)